

6. Shri N. R. Muniswamy
7. Shri Tarkeshwar Pandey*

12.48 hrs.

STATEMENT RE. ORGANISATION OF ASSAM

12.47 hrs.

CONVICTION OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following telegrams dated the 7th May, 1968 from the Magistrate First Class, Chaziabad :—

“Shrimati Ganga Devi and Shri Sunderlal, Members, Lok Sabha, were convicted this day for an offence under Section 447 I.P.C. to pay a fine of Rs. 500/- each or in default each one of them to undergo rigorous imprisonment for three months. They were released immediately after allowing on their request ten days' time to pay fine imposed on them.”

श्री मधु लिमये (मुं गेर) : अध्यक्ष महोदय, फिर वही बात हो रही है। इस में 447 धारा के बारे में कह दिया है, जिस से कुछ पता नहीं चलता है। नियम में साफ लिखा है कि उन को कारण देना चाहिये। बार-बार यहाँ पर इस का उल्लंघन हो रहा है। आप उन को आदेश दीजिये।

MR. SPEAKER : We will bring it to their notice. Whatever telegram I received exactly verbatim I have quoted now. I will inform them that they must give the reasons.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-first Report

SHRI KHADILKAR (Khed) : Sir, I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

12.49 hrs.

STATEMENT RE. RAILWAY ACCIDENT AT ANAPARTI

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : Mr. Speaker, Sir, information has been received that 38 Down Madras-Howrah Janata Express collided with the rear of a Down Goods Train at Anaparti Station on Rajahmundry-Waltair Section of the South Central Railway at about 01.48 hours this morn-

[Shri C. M. Poonacha]

ing. As a result of the collision, the engine of the 38 Down Janata Express and a parcel van marshalled next to this engine derailed and capsized and the brake van of the Goods Train as well as the wagon marshalled next to this brake van derailed. Two other wagons of the goods train also derailed. The driver and a fireman of 38 Down Janata Express died. The Guard of the goods train and another railway employee along with two other unidentified persons have also died.

About 27 passengers travelling in the 38 Down Janata Express sustained minor injuries.

The second fireman of 38 Down Janata Express sustained serious injuries and has been removed to Rajahmundry hospital.

The General Manager, South Central Railway, the Chief Medical Officer, the Chief Mechanical Engineer along with other railway officers have proceeded to the site of the accident.

SHRI RANGA (Srikakulam) : What would they do ?

SHRI C. M. POONACHA : The cause of the accident is under investigation.

श्री भोस्लानाथ (प्रसन्न) : अभी अभी प्रलीगढ़ से किसी एक्सीडेंट होने की खबर आई है।

MR. SPEAKER : No we to take up the discussion on the Central Laws (Extension to Jammu & Kashmir) Bill...

SEVERAL HON. MEMBERS *rose*.

AN HON. MEMBER : What about the Kutch discussion ?

MR. SPEAKER : Tomorrow we will see. We are discussing the Central Laws (Extension to Jammu & Kashmir) Bill. We have now got only 15 minutes, but some more members want to participate.

SHRI RANGA : You are not giving your ruling ? Yesterday you said, you do not remember that ?

SHRI BAL RAJ MADHOK (South Delhi) : There are now only three days left. By that time the High Court would have given its decision and then it will become infructuous.

MR. SPEAKER : I am wondering whether it is proper for me to allow discussion before the High Court gives a decision... (*Interruptions*)

SHRI RANGA : Will you kindly resume your seat for a moment so that I can make my submission ?

MR. SPEAKER : If you have anything to say I would hear.

SHRI RANGA : It is not a question of discussion. It was already discussed yesterday and you put it also, as we thought, quite satisfactorily to the Law Minister as to what objection could the Law Minister possibly take to allowing that affidavit to be placed on the Table of the House, discussion apart. On that point there must be a full discussion in the House.

MR. SPEAKER : You please leave it to me. After all I would like to give careful attention to it.

12.52 hrs.

CENTRAL LAWS (EXTENSION TO
JAMMU AND KASHMIR)
BILL—Contd.

MR. SPEAKER : Now there are only 15 minutes left, but as some more hon. Members want to speak, we may extend the time by half an hour.

SHRI H. N. MUKERJEE (Calcutta North East) : I am grateful to you for the opportunity you have given me to take part in discussion of this Bill relating to the extending of certain Central Laws to Jammu and Kashmir. I did not have any intention of taking part in this discussion, but, when I heard yesterday certain statements which were being made ..